

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 246 of 2012 & IA Nos. 401, 402 of 2012,
71 & 245 of 2013

Dated : 5th October, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Tata Power Co. Ltd. ... Appellant(s)
Versus

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s): Mr. Krishnan Venugopal, Sr. Adv.
Ms. Anusha Nagarajan
Ms. Prerna Priyadarshan
Mr. Ritwik Bhattacharya

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R-1.
Mr. J.J. Bhatt, Sr. Adv.
Ms. Anjali Chandurkar
Mr. Hasan Murtaza
Mr. Aditya Panda for R-2

ORDER

We have heard the learned counsel for the parties. They are directed to file their respective comprehensive Written Submissions on or before 21.10.2013 after serving copy on the other side.

Judgment is Reserved.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson